

Teams of Indian Games to Soviet Union

1439. SHRI V.N. GADGIL : Will the Minister of HUMAN RESOURCE DEVELOPMENT be pleased to state :

(a) whether Government propose to send any teams of Indian games to Soviet Union during the Festival of India to be held in various parts of Soviet Union; and

(b) whether Kabbadi and Kho-Kho teams will be sent to Soviet Union to Exhibit or demonstrate these games ?

THE MINISTER OF STATE IN THE DEPARTMENTS OF YOUTH AFFAIRS & SPORTS AND WOMEN & CHILD DEVELOPMENT IN THE MINISTRY OF HUMAN RESOURCE DEVELOPMENT (SHRIMATI MARGARET ALVA) : (a) Yes, Sir.

(b) Yes, Sir, subject to availability of resources.

Cooperation Amongst SAARC Countries in the field of Child Development

1440. DR. V. VENKATESH : Will the Minister of HUMAN RESOURCE DEVELOPMENT be pleased to state :

(a) the role played by India in the mutual exchange of experiences and supportive action among the seven South Asian Association for Regional Cooperation (SAARC) Countries in the sphere of child survival and development; and

(b) the details thereof ?

THE MINISTER OF STATE IN THE DEPARTMENTS OF YOUTH AFFAIRS AND SPORTS AND WOMEN AND CHILD DEVELOPMENT (SHRIMATI MARGARET ALVA) : (a) and (b) The Government of India, in pursuance of the decision of the SAARC Council of Ministers taken in the Dhaka Session on 12-13 August 1986, hosted the SAARC Conference on South Asian Children in

cooperation with UNICEF, in New Delhi on 27-29 October 1986. Minister of Human Resource Development inaugurated the Conference. Minister of State in the Departments of Youth Affairs & Sports and Women & Child Development chaired the plenary sessions of the Conference.

The Conference provided a forum for exchange of ideas, concerns and experiences on issues relating to children in the South Asian Region. The Indian delegation interacted closely with the other delegates and shared its experiences of strategies for child survival and integrated services for child development.

Operational Failure of Calcutta Metro Railway

1441. SHRI SANAT KUMAR MANDAL : Will the Minister of RAILWAYS be pleased to state :

(a) whether Calcutta Metro Railway Services were disrupted on 2 September, 1986 morning after a train jumped the rails soon after leaving Esplanade Station at 9.48 a.m. ;

(b) whether soon after this, the Metro was in the grip of other failures like tripping of power which crippled its services and flooding ; and

(c) if so, whether any study by experts has been made of these operational failures of Calcutta Metro, and the steps being taken to prevent a recurrence of such disruptions ?

THE MINISTER OF STATE OF THE MINISTRY OF RAILWAYS (SHRI MADHAVRAO SCINDIA) : (a) Calcutta Metro Railway services were disrupted on the 1st September, 1986 in the morning after derailment of a train near Esplanade Station. Services were partially resumed on the same day and normal services were restored from 3rd September, 1986.

(b) There was cancellation of a few train services at times during September on account of teething problems experienced

with Metro coaches. The Metro services had to be completely suspended on 26.9.1986 due to heavy rains in Calcutta during the last week resulting in disruption of normal life in the city and seepage of water inside the tunnel. The services were restored on 29.9.1986 at 13.10 hrs.

(c) A high level Enquiry Committee has been constituted to go into the causes of the derailment and suggest preventive measures. Regarding problems of Metro coaches and seepage, these have been identified and remedial measures taken.

**Proposal to switch-over to 5 year
Law Degree Course**

1442. SHRI JITENDRA PRASADA : Will the Minister of HUMAN RESOURCE DEVELOPMENT be pleased to state :

(a) whether there is a proposal to switch over to 5-year law degree course after 10+2 stage ;

(b) if so, the present stage of the proposal ; and

(c) the time by which the same will be implemented ?

THE MINISTER OF STATE IN THE DEPARTMENTS OF EDUCATION AND CULTURE IN THE MINISTRY OF HUMAN RESOURCE DEVELOPMENT (SHRIMATI KRISHNA SAHI) : (a) to (c) Under the Advocates Act, 1961, the competent authority to prescribe the standard of Legal Education and recognise degrees in Law for admission as advocate is the Bar Council of India. In pursuance of these provisions, the Bar Council has notified rules which require all universities imparting legal education to switch over to a five-year degree course in law after 10+2, by the session 1987-88. These rules also make provisions for those who have already obtained a degree to join the third year of the 5-year course,

**Broad Gauge Railway Line from
Chamrajnagar to Mettopalayam**

1443. SHRI SRIKANTA DATTA NARASIMHARAJA WADIYAR : Will the Minister of RAILWAYS be pleased to state :

(a) whether the field engineering survey for laying a new broad gauge line from Chamrajnagar to Mettopalayam has been completed ;

(b) if so, whether the survey report has been submitted to his Ministry ; and

(c) if not, by which time the report is expected to be submitted ?

THE MINISTER OF STATE OF THE MINISTRY OF RAILWAYS (SHRI MADHAVRAO SCINDIA) : (a) Yes, Sir.

(b) Yes, Sir.

(c) Does not arise.

**National Programme for Flood
Control**

1444. PROF. RAMKRISHNA MORE : Will the Minister of WATER RESOURCES be pleased to state :

(a) when was the National Programme of Flood Control in the country launched and when the programme was originally scheduled to be completed ;

(b) what are the achievements made so far and what are the reasons for the non-completion of the project ;

(c) what is the expenditure incurred on the implementation of the scheme so far as against the allocation (year-wise) stating the reasons for the shortfall, if any ; and

(d) what is the percentage of cost escalation in respect of the ongoing projects due to delay in their completion and what steps are contemplated by Government to accelerate the progress in the completion ?